

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 1177 of 2010

(Arising out of Order-in-Original No. 34/ST/CHD-II/2010 (R) dated 22.03.2010 passed by the Commissioner of Chandigarh)

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M/s Agro Dutch Industries Ltd
(Vill- tofapur And Bagwanpur, Derabassi, Mohali)

.....Appellant

VERSUS

C.C.E. Chandigarh
(CR Building, Plot No. 19, Sector 17-C, Chandigarh)

.....Respondent

APPEARANCE:

None for the Appellant

Shri Amandeep, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. 60345 of 2020

DATE OF HEARING: 02.03.2020
DATE OF DECISION: 02.03.2020

PER DR. D.M. MISRA:

The appellant submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)